

CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O. A. No. 260/00573 OF 2016

Cuttack, this the 23rd day of September, 2016

CORAM

HON'BLE MR. R.C. MISRA, MEMBER (A)

HON'BLE MR. S.K. PATTNAIK, MEMBER (J)

.....
Chaitanya Rout, aged about 65 years, S/o. Late Dali Rout, Retd. Cabin Master, under SMR, E.Co. Railway, Badrak, Permanent resident of Vill.-Bhatia, Po.-Baral Pokhari, P.S./Dist-Badrak, Odisha.

...Applicant

By the Advocate(s)-M/s. N.R. Routray, S. Sarkar, Smt. J. Pradhan, U. Bhatt, T.K. Choudhury, S.K. Mohanty.

-VERSUS-

Union of India Represented through

1. General Manager, East Coast Railway, E.Co.R. Sadan, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
2. Senior Divisional Personnel Officer, East Coast Railway, Khurda Road Division, At/Po-Jatni, Dist-Khurda.
3. Senior Divisional Financial Manager, East Coast Railway, Khurda Road Division, At/Po-Jatni, Dist-Khurda.

...Respondents

By the Advocate- Mr. T. Rath

ORDER (Oral)

R.C.MISRA, MEMBER(A):

Heard Mr. N.R. Routray, Ld. Counsel appearing for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents -Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. On 26.08.2016 Mr. Rath was directed to obtain instruction regarding payment of Fixed Medical Allowance to the applicant. By filing a Memo Mr. Rath today has submitted the instruction by letter dated 20.09.2016 which is taken on record. The Respondents have submitted that in obedience to the order of this Tribunal dated 06.01.2016 passed in O.A. No.921/15 the applicant's representation was examined in detail and after consideration of the same, the applicant was informed that at the time of retirement, the applicant had obtained OPD medical facility wherein he had mentioned that his place of residence lies within the city town/Municipality limit on the place where the Rly. Hospital/Health unit exists. In the meantime, the applicant has to furnish the required documents for obtaining ~~for~~ Fixed Medical Allowance. The only steps required to be taken by the Respondents is ~~that~~ the necessary endorsement on R.E.L.H.S Card regarding "non-eligibility for O.P.D. facility",

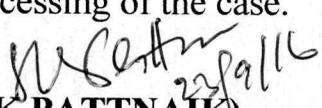
R.C.MISRA

by the competent authority to enable ~~to~~ his office to authorize the F.M.A. Accordingly, the applicant has been informed vide letter dated 05.05.16 to comply with the observations of the Respondents-Department to make necessary endorsement on R.E.L.H.S Card regarding "non-eligibility for O.P.D. facility", by the competent authority i.e., the authority who has issued the R.E.L.H.S. Card. Instead of complying the aforesaid, the applicant has approached the Tribunal for payment of Fixed Medical Allowance. It is the further submission that the applicant has to report to the Welfare Section of this office along with R.E.L.H.S. Card issued in his favour to get the same endorsed by the competent authority. Thereafter, the Fixed Medical Allowances will be made available to the applicant. Therefore, the remaining steps for payment of Fixed Medical Allowance are in the domain of the Administrative Authority and once the applicant produces the R.E.L.H.S. Card the payment of Fixed Medical Allowance at the prevailing rate will be made.

3. Taking into account the submissions of Ld. Counsel for both the sides, we do not feel inclined to issue notice in this matter and therefore direct the applicant to represent before the authorities along with R.E.L.H.S. Card and at the same time direct the Respondents-Department to grant the Medical Allowance on production of R.E.L.H.S. Card by the applicant. This direction should be complied within a period of four weeks. Since it is a matter of Fixed Medical Allowance expeditious steps be taken by the authorities in this matter.

4. With the observation and direction as aforesaid, the O.A. is disposed of at the stage of admission itself. No costs.

5. Copy of this order be given to the applicant and the applicant is directed to produce this order before the concerned authorities for further processing of the case.


(S.K.PATTNAIK)
MEMBER (J)


(R.C.MISRA)
MEMBER(A)